

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

CRL.APPEAL.NO.441 OF 2020

(AGAINST THE JUDGMENT DATED 11/03/2019 IN SESSIONS CASE NO. 388 OF 2016 PASSED BY THE SPECIAL COURT FOR ATROCITIES AGAINST WOMEN AND CHILDREN (ADDL. SESSIONS COURT - I), KASARAGOD)

PETITIONER/APPELLANT:

RAJEEVAN, AGED 49 YEARS, S/O DAYARAPPAN,
PUTHIYA VEETIL HOUSE, CHANNADUKKAM POST,
PETTIKUNDU, KAKKARA, KARIMANALPARA,
KASARAGOD-671313, NOW SERVING
IMPRISONMENT IN CENTRAL PRISON, KANNUR - 670005.

BY ADVOCATES UMMUL FIDA, ARUN CHAND,
THAREEQ ANVER K., ABHIJITH S.R.,
SHAHNOY SHAJI AND JAI GOVIND M.J.

RESPONDENT/STATE:

THE STATE OF KERALA
REPRESENTED BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA,
ERNAKULAM - 682031.

BY PUBLIC PROSECUTOR SRI.C.S.HRITHWICK

THIS CRIMINAL APPEAL HAVING COME UP FOR ADMISSION ON
12.05.2020, THE COURT ON THE SAME DAY ORDERED THE FOLLOWING:

ASHOK MENON, J.

Crl.Appeal No.441 of 2020

Dated this the 12th day of May, 2020

O R D E R
(Filing Delay)

Delay in filing the Criminal Appeal is condoned on condition that the appellant shall pay an amount of Rs.2,000/- (Rupees two thousand only) as costs to the KeLSA.

ASHOK MENON
JUDGE

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